

(2026) 01 JH CK 1894

In the Jharkhand High Court

Case No : Writ Petition (S) No. 2527 Of 2022

Bhuneshwar Ram, son of Ramawatar Bhuiyan

APPELLANT

Vs

State Of Jharkhand

RESPONDENT

Date of Decision : 21-01-2026

Acts Referred:

Citation : (2026) 01 JH CK 1894

Hon'ble Judges : Ananda Sen, J

Bench : Single Bench

Advocate : Rajesh Kumar, Vishal Kr. Rai, Krishna Murari,

Final Decision : Disposed Of

Judgement

Ananda Sen, J

1. By filing this writ petition, the petitioner has prayed for the following reliefs:-

(i) For issuance of an appropriate writ, order or direction for quashing the letter bearing memo no. 266 dated 14.12.2021 (Annexure-2) issued by the Block Education Extension Officer-cum-Block Resource Centre Coordinator, Panki, Palamu whereby and where under the Respondent No.4 has been pleased to terminate the petitioner from the post of Para teacher with immediate effect and also direct the petitioner to handover the charge of the Para Teacher to Sri Amresh Kumar and further direct the petitioner to send compliance report to his office.

AND

(ii) The petitioner prays for a further direction upon the respondents to pay salary to the petitioner since June, 2017 which has not been paid without assigning any reason."

2. Heard learned counsel representing the petitioner and learned counsel

representing the respondents.

3. The petitioner has challenged the Office Order as contained in Memo No.266, Panki, dated 14.12.2021 (Annexure-2 to the writ petition), which according to the petitioner is his termination order.

4. Mr. Rajesh Kumar, learned counsel representing the petitioner submits that once the petitioner had handed over the charge of the said School to Shri Amaresh Prasad Yadav, the petitioner was not being allowed to join, thus, his service has been terminated by the respondents.

5. Mr. Krishna Murari, learned counsel representing the respondent—the District Superintendent of Education-cum-UDPO, on instruction submits that the aforesaid Office Order is not an order of termination. He submits that by the said Office Order, the petitioner was directed to handover the charge of the In-Charge of the School to Shri Amaresh Prasad Yadav. He also submits that thereafter the petitioner is not coming to the School.

6. Considering the submission of Mr. Krishna Murari, as per the instruction received by him from his client, I direct the petitioner to report to the District Superintendent of Education, Palamu, who will assign further work to him.

7. It is made clear that the petitioner will be paid his salary for the period which he has actually worked.

8. With the aforesaid observation and direction, this writ petition stands disposed of.